

95

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD

D.A.No.s.423/93, 424/93, 443/93, 444/93, 445/93,
446/93, 447/93 & 448/93. Dt. of Decision: 5-5-93

1)M.Narender 2)M.Ramesh 3)P.Mallesha 4)M.Jangaiah
5)N.Manohar 6)N.Satyanarayana 7)M.Dwarakanath Petitioners
and K.Satyanarayana Swam

Sri Y.Suryanarayana and Sri P.Naveen Rao Advocate for
the Petitioner
(s)

Versus

The Regional Director, A.P.Employees State Respondent.
Insurance Corporation, Regional Office, 5-9-23,
Hill Fort Rd, Hyd & another

Sri N.R.Devraj for R-1 Advocate for
Sri D.Panduranga Reddy for R-2 the Respondent
(s)

CCRAM:

THE HON'BLE MR. JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR. P.T.THIRUVENGADAM : MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

avl/

(HPTT)
M(A)

(HVN RJ)
VC

16

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A.Nos.423/93, 424/93, 443/93, 444/93, 445/95, 446/93
447/93, and 448/93.

Dt. of Order:5-5-93.

1.M.Narender	..	OA 423/93
2.M.Ramesh	..	OA 424/93
3.P.Mallesham	..	OA 443/93
4.M.Jangaiah	..	OA 444/93
5.N.Manohar	..	OA 445/93
6.N.Satyanarayana	..	OA 446/93
7.M.Dwarakanath	..	OA 447/93
8.K.Satyanarayana Swamy	..	OA 448/93

.....Applicants

Vs.

1. The Regional Director,
Andhra Pradesh Employees State
Insurance Corporation, Regional
Office, 5-9-23, Hill Fort Road, Hyderabad.
2. The District Employment Officer,
Hyderabad District Employment Exchange,
Hyderabad.

.....Respondents

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Counsel for the Applicants : Shri Y. Suryanarayana in OA 423,424/93
Shri P.Naveen Rao (in all other OAs)

Counsel for the Respondents : Shri N.R.Devraj, Sr.CGSC for R-1
Shri D.Panduranga Reddy for R-2
(in all OAs)

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CORAM:

THE HON'BLE JUSTICE MR.V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.P.T.THIRUVENGADAM : MEMBER (A)

(Orders of the Divn. Bench passed by Hon'ble
Justice Mr.V.N.Rao, Vice-Chairman)

(17)

All these employees were appointed as adhoc Peons in the various offices under the jurisdiction of the Regional Director, Andhra Pradesh Employees State Insurance Corporation, Regional Office, Hyderabad. The recruitment rules were followed in appointing them. All these applicants were issued orders dt.29-4-93 terminating^{ing} their services in the Corporation with effect from 30-4-93 AM. While it is stated that the applicants that they are being continued by keeping the above orders in abeyance, ^{2x} it is stated by Sri N.R.Devraj, learned standing counsel for the Respondents that the impugned orders in these Original Applications ^{with} cancelled and they would follow the rule of last come first go principle. In the result all these O.A.s become infructuous. Accordingly the O.A.s are dismissed as infructuous with no order as to costs.

P. T. Thiruvengadam
(P.T. THIRUVENGADAM)
Member (A)

V. Neeladri Rao
(V. NEELADRI RAO)
Vice-Chairman

Dated: 5th May, 1993.
Dictated in Open Court

8/10/93
Deputy Registrar(J)

To avl/
To

1. The Regional Director, A.P. Employees State Insurance Corporation, Regional Office, 5-9-23, Hill Fort Road, Hyd.
2. The District Employment Officer, Hyderabad Dist. Employment Exchange Hyd.
3. Two copies to Mr. Y. Suryanarayana, Advocate, CAT. Hyd.
4. ~~One~~ copy to Mr. P. Naveen Rao, Advocate, CAT. Hyd.
5. One copy to Mr. N.R. Devraj, Sr. CGSC. CAT. Hyd.
6. One copy to Mr. D. Panduranga Reddy, Spl. Counsel for A.P. Govt. CAT. Hyd.
7. Copy to Library, CAT. Hyd.
8. One spare copy.

pvm

2nd floor
10/5/93